**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**
**PRINCIPAL BENCH**

**ITEM No. 07**
**(IB)-300(PB)/2020**

**IN THE MATTER OF:**

Asset Care and Reconstruction Enterprises Ltd. .... Applicant/petitioner
v.
Sare Gurugram Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 26.08.2020**

**CORAM:**
**SH. B.S.V. PRAKASH KUMAR**
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant — Mr. Rajat Joneja, Adv.
For the Intervener — Mr. Venkat Rao & Ms. Remya Ronald, Advs.

**ORDER**

List IA-2672/2020 along with the main Company Petition for hearing on **14.09.2020**.

— Sd —

**(B.S.V PRAKASH KUMAR)**
**ACTG. PRESIDENT**

— Sd —

**(HEMANT KUMAR SARANGI)**
**MEMBER (TECHNICAL)**

26.08.2020
Ritu Sharma